

Shri Ram Jethmalani then left the House

SHRI EBRAHIM SULAIMAN SAIT: I am on a point of order.

MR. SPEAKER: What is your point of order?

SHRI EBRAHIM SULAIMAN SAIT: I just want to point out that under Art. 123(a) of the Constitution, this National Security Ordinance cannot be placed on the Table of the House because there are certain...

MR. SPEAKER: You should have given your name first and asked my permission: I would have allowed you, but not now. You did not give me prior intimation. (*Interruptions*).

No. (*Interruptions*)**

MR. SPEAKER: I have already looked into the matter. My distinguished predecessors have made observations in regard to these matters from time to time in the past. They did not approve of the issue of Ordinances on the eve of Parliament session. I agree with them.

Government has already indicated its intention to bring forward Bills for replacing the Ordinances. The Members can very well raise the points when the relevant Bills are taken up for consideration in the House.

There is, however, no objection to the laying of these Ordinances on the Table of the House today.

ANNUAL REPORT OF INDIAN COUNCIL OF AGRICULTURAL RESEARCH, NEW DELHI FOR 1978-79 PART II WITH A STATEMENT FOR DELAY AND REVIEW AND ANNUAL REPORT OF ANDAMAN AND NICOBAR ISLANDS FOREST AND

PLANTATION DEVELOPMENT CORPORATION LTD., PORT BLAIR FOR 1977-78 WITH STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): On behalf of Shri Rao Birendra Singh, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1978-79 Part II (Administration and Finance);

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[*Placed in Library. See No. LT-1297/80*].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1977-78.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[*Placed in Library. See No. LT-1298/80*].

“SIXTH FIVE YEAR PLAN, 1980—85—A FRAMEWORK”.

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table a copy of “Sixth Five Year

Plan 1980—85—A Framework” (Hindi and English versions) [Placed in Library. See No. LT-1299/80].

STATEMENT RE. THREE RAILWAY ACCIDENTS OCCURRED IN OCTOBER, 1980

THE MINISTER OF RAILWAYS (SHRI KEDAR PANDEY): I beg to lay on the Table a statement (Hindi and English versions) regarding three serious train collisions which occurred on 20th, 27th and 30th October, 1980. [Placed in Library. See No. LT-1300/80].

REVIEW AND ANNUAL REPORT OF INDIAN DAIRY CORPORATION, BARODA FOR 1978-79 WITH STATEMENT FOR DELAY.

SHRI R. V. SWAMINATHAN: I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1978-79.

(ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1301/80].

INQUIRY REPORT ABOUT THE DEATH OF A STUDENT, SHRI ASHUTOSH KAUSHIK WITH MEMO RE. ACTION TAKEN THEREON AND NOTIFICATION SUSPENDING CERTAIN PROVISIONS OF DELHI ADMINISTRATION ACT, 1966.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIA-

MENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Report of the Commission of Inquiry set up to enquire into the circumstances leading to the death of Shri Ashutosh Kaushik, a student of Kashmere Gate Polytechnic.

(ii) Memorandum of Action taken on the findings the above report.

[Placed in Library. See No. LT-1302/80].

(2) A copy of Notification No. S.O. 804(E) (Hindi and English versions) published in Gazette of India dated the 20th September, 1980 containing President's Order dated the 20th September, 1980 issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act for a further period of six months with effect from the 21st September, 1980. [Placed in Library. See No. LT-1303/80].

REPORT OF THE NATIONALISED BANKS FOR THE PERIOD ENDED 31-12-1979 AND A STATEMENT RE. RESULT OF MARKET LOANS FLOATED BY CENTRAL GOVERNMENT IN OCTOBER, 1980.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay* on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) Report on the working and activities of the Central Bank of

*The reports were earlier laid on the table on the 8th August, 1980.